

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:295

ANSWERED ON:26.04.2016

Inspection of Industries

Devi Smt. Rama;Shetty Shri Gopal Chinayya

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Central Pollution Control Board conducts inspection of industries causing excessive pollution in the country;
- (b) if so, the details and findings thereof along with the penalties imposed on such industries during each of the last three years;
- (c) whether the smoke and dust emitted by coke, cement and other factories and oil refineries are adversely affecting agriculture and health of persons residing in nearby areas;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check emission from the said factories?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a)&(b) Central Pollution Control Board (CPCB) carries out surprise inspection of 17 categories of highly polluting industries under Environmental Surveillance Scheme (ESS) and Grossly Polluting Industries under National Ganga River Basin Project (NGRBA). The inspections are carried out to assess the adequacy of pollution control systems installed by the industries and ascertain the compliance to prescribed effluent and emission standards. Based on the inspection, CPCB issues directions under section 5 of the Environment (Protection) Act, 1986 to defaulting industries and under section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 / Water (Prevention and Control of Pollution) Act, 1974 to the State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs).

The summary of the number of directions issued by CPCB since 2011-12 are as below:

| Year | No. of industries inspected | Directions issued under section 5 | Directions issued under section 18(1)(b) |
|---------|-----------------------------|-----------------------------------|--|
| 2011-12 | 260 | 49 | 31 |
| 2012-13 | 251 | 27 | 13 |
| 2013-14 | 201 | 21 | 6 |
| 2014-15 | 93 | 10 | 1 |
| Total | 805 | 107 | 51 |

(c)to(e) The emission from coke, cement and other factories and oil refineries, if exceeds the prescribed standards, may adversely affect agriculture and health of human beings. Steps taken by the Government to check emission from industries include the following:

- â€¢ Launched National Air Quality index by the Prime Minister in April, 2015 starting with 14 cities and now extended to 22 cities;
- â€¢ Notification of National Ambient Air Quality Standards 2009, envisaging 12 pollutants;
- â€¢ Promotion of cleaner production processes;
- â€¢ Installation of Online Emission Monitoring System to check emission from industry;
- â€¢ Setting up of monitoring network for assessment of ambient air quality;
- â€¢ Formulation of stricter emission regulations / rules;
- â€¢ Issuance of directions under Section 5 of Environment (Protection) Act, 1986 to industries and under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981.
- â€¢ Prescribing effluent and emission norms for various industrial sectors.
